

**CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD**

O.A.No. 16 OF 1991

Ahmedabad this the 30th day of March, 2000

**Hon'ble Mr. V.Ramakrishnan, Vice Chairman
Hon'ble Mr. A.S. Sanghavi, Judicial Member**

1. Shri N.P. Parmar
2. Shri D.G. Vaghela
3. Shri R.K. Solanki
4. Shri A.B. Solanki

All are working as substitute
In the Post Master General Office,
Ahmedabad.

Applicants.

By Advocate: Mr. K.K. Shah

VERSUS

1. Union of India, notice to be
Served through, Chief Post Master
General, Gujarat Circle
Ahmedabad.
2. The Director
Employment Exchange
New Mental Building
Meghaninagar, Ahmedabad. Respondents

By Advocate: Mr. B.N. Doctor.

ORDER (Oral)

Hon'ble Mr. V. Ramakrishnan, Vice Chairman

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We have heard Mr.K.K.Shah for the applicants and Mr. B.N. Doctor for the respondents.

2. The applicants have been engaged as casual labourer in the Postal Department and have sought for regularisation as Group D staff. The Tribunal by its interim direction dated 21.2.91 directed the respondents to maintain status quo of the applicants. We are informed that pursuant to such interim direction the applicants had been continued.

3. Mr. Doctor for the respondents now tells us that D.G.Vaghels and R.K. Solanki, applicants No. 2 & 3, have since been absorbed on Group D in the Postal Department from 9.1.95. As regards the other applicants N.P.Parmar and A.B.Solanki, their cases will be considered as and when vacancy arises in Group D in circle office. We record the statement of Mr. Doctor.

4. Mr. Shah submits that in respect of N.P.Parmar and A.B.Solanki, they had been working since long and he is hopeful that their turn should come soon. He says that the position in this regard as also their number in the waiting list may be intimated to them. He also requests that the applicants should be regularised in service as soon as possible.

5. In the light of the subsequent development and in view of the submission made by Mr. Doctor, we note that D.G.Vaghela and R.K. Solanki, have since been absorbed as Group D staff in the Postal Department. As regards the other applicants, we direct that they shall also

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be considered for absorption as per the relevant scheme and ~~then~~ ¹² appoint ~~them~~ them as Group D staff as and when their turn arises. Pending such absorption their services shall not be terminated. As per the request made by the applicants counsel they shall be informed about their position regarding their absorption and the period ^{when} they are likely to be absorbed..

6. With the above direction/observation, the OA is disposed of. No costs.

A.S. Sanghavi
(A.S. Sanghavi)
Member(J)

V.Ramakrishnan

(V.Ramakrishnan)
Vice Chairman

Vtc.